

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CYGNUS SPLENDID LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	CYGNUS SPLENDID LIMITED
2.	Date of incorporation of corporate debtor	23/08/2012
3.	Authority under which corporate debtor is incorporated / registered	The Companies Act, 1956 with Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U25190DL2012PLC240650
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 1009, ARUNACHAL BUILDING, 19 BARAKHAMBA ROAD, CONNAUGHT PLACE, NEW DELHI Central Delhi DL 110001 IN
6.	Insolvency commencement date in respect of corporate debtor	26 th July, 2023
7.	Estimated date of closure of insolvency resolution process	22 nd January, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Sunil Kumar Gupta Regd. No.: IBB/IPA-001/IP-P00205/2017-18/10394 Address: B-10, Magnum House-1, Karampura Commercial Complex, Shivaji Marg, New Delhi, Delhi, 110015 Email: caskg82@gmail.com
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-10, Magnum House-1, Karampura Commercial Complex, Shivaji Marg, New Delhi, Delhi, 110015 Email: caskg82@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Name: Mr. Sunil Kumar Gupta Regd. No.: IBB/IPA-001/IP-P00205/2017-18/10394 Address: 908, D-Mall, Netaji Subhash Place, Pitampura, Delhi – 110034 Email: ip.cygnussplendid@gmail.com
11.	Last date for submission of claims	9 th August, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms are available at: https://ibbi.gov.in/downloadform.html (b) Not applicable.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **CYGNUS SPLENDID LIMITED** on 26th July, 2023.

The creditors of **CYGNUS SPLENDID LIMITED**, are hereby called upon to submit their claims with proof on or before 9th August, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.



SUNIL KUMAR GUPTA

Interim Resolution Professional

IBBI/IPA-001/IP-P00205/2017-18/10394

AFA No AA1/10394/02/251023/104660 valid till 25-Oct-2023

Date: 29th July, 2023

Place: New Delhi